

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).8985/2013
(From the judgement and order dated 17/08/2011 in WB No.32456/1994 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD & ORS.

Respondent(s)

(With appln(s) for exemption from filing O.T., permission to file additional documents)

WITH SLP(C) NO. 8937 of 2013

(With appln(s) for exemption from filing O.T and office report)

SLP(C) NO. 8986 of 2013 (With office report)

Date: 28/03/2014 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN

HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Imtiaz Ahmed, Adv.

Mrs. Naghma Imtiaz, Adv.

For M/s. Equity Lex Associates

For Respondent(s) Mr. Praveen Jain, Adv.

Mr. Siddharth Jain, Adv.

Mr. Tanmaya Agarwal, Adv.

Mr. Vinay Garg, Adv.

Mr. Rajinder Mathur, Adv.

UPON hearing counsel the Court made the following

O R D E R

Perused the letter.

Adjourned by four weeks for filing rejoinder affidavit, as
a last opportunity.

Post on a non-miscellaneous day, top of the Board, subject
to overnight part heard.

| (Narendra Prasad)

| Court Master

| | Court Master

| | (Renuka Sadana)

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